

ACT No. IV OF 1901.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 1st March, 1901.)

An Act further to amend the law relating to Civil Courts in the Central Provinces.

WHEREAS it is expedient further to amend the law relating to Civil Courts in the Central Provinces; It is hereby enacted as follows:—

1. (1) This Act may be called the Central Provinces Civil Courts (Amendment) Act, 1901; and

(2) It shall come into force at once.

2. In the Central Provinces Civil Courts Act, XVI of 1885, for the word "Commissioner" wherever it occurs, except where it is immediately preceded by the word "Chief" or "Judicial" or "Deputy" or "Assistant," and for the words "Judicial Assistant to the Commissioner" wherever they occur, the words "Divisional Judge" and "Additional Divisional Judge" shall be respectively substituted.

3. For section 6 of the said Act the following shall be substituted, namely:—

"6. (1) For the purposes of this Act, the Chief Commissioner shall divide the territories under his administration into civil divisions, and may from time to time alter the limits or the number of such divisions:

Provided that every civil division shall be a district of the revenue-administration or shall consist of such districts.

(2) The

Short title and commencement.

Amendment of certain references to "Commissioner" and "Judicial Assistant to the Commissioner" in Act XVI of 1885.

Substitution of new section for section 6, Act XVI of 1885.

Courts of Divisional Judges and Deputy Commissioners.

(2) The local limits of the jurisdiction of the Court of the Divisional Judge shall be those of the civil division to which he is appointed.

(3) The local limits of the jurisdiction of the Court of the Deputy Commissioner shall be those of the district of the revenue-administration of which he is in charge."

4. To section 8 of the said Act the following proviso shall be added, namely:—

Addition of proviso to section 8, Act XVI of 1885.

of 1869

"Provided that for the purposes of the Indian Divorce Act the Court of the Divisional Judge shall be deemed to be the District Court for all the districts comprised in the civil division."

5. (1) In section 12, sub-section (1), of the said Act, after the word "generally" the following shall be added, namely:—

Amendment of section 12 Act XVI of 1885.

"Any powers so conferred may, by order in writing, be withdrawn."

(2) In sub-section (3) of the same section, for the words "Courts of Commissioners" the words "Courts of Divisional Judges" shall be substituted.

6. In section 14, sub-section (2), of the said Act, before the word "division" the word "civil" shall be inserted.

Amendment of section 14, Act XVI of 1885.

7. (1) To section 17, sub-section (1), of the said Act the following proviso shall be added, namely:—

Amendment of section 17, Act XVI of 1885.

"Provided that nothing in this sub-section shall be deemed to empower a Civil Judge to hear an appeal from a decree made by another Civil Judge."

(2) In sub-sections (2) and (3) of the same section, for the words "a Judicial Assistant to the Commissioner," wherever they occur, the words "an Additional Divisional Judge" shall be substituted.

of 1869.

8. So much of section 3, clause (2), of the Indian Divorce Act as defines "District Judge" to mean in the Central Provinces a Commissioner of a Division is hereby repealed.

Partial repeal of section 3, sub-section (2), Act IV of 1869.